JOINT/SELECT COMMITTEE REPORTS OF LEGISLATIVE ASSEMBLY - 1924

The Indian Coinage Bill

List of Reports of Salect or Joint Committees trusented in the Legislative (seembly in 1924.

crial	Sh	ort title of the Pill.	Date of presentation.	Rema
1.	The C	entral Board of Revenue Fill.	18.2.24 .	
•	The I	ndian Coinage Fill.	18.2.24.	
•	The I	maien Penel Code Amendment Pill.	19.2.24.	
••	The I	Indian Tariff (Amendment) Bill.	26.2.24.	
5.	The I	indian Income-tax(Amendment) Bill.	10.3.24.	
6.	The I	Indian Penal Code (Amendment) Bill (age of Coby Dr. Hari Singh Gour.	nsent) 15.3.24.	
7.	The S	Steel Industry (Frotestion) Bill.	30.5.24.	
8.	The I	Imperial Bank of India Bill.	8.9.24.	•
9.	The I	Indian Criminal Law(Amendment) Bill.	10.9.24.	
10.	The I	Indian Merchant Shipping (Amendment) Bill.	11.9.24.	
11.	The I	and Customs Bill.	11.9.24.	

LEGISLATIVE DEPARTMENT.

We, the undersigned, Members of the Select Committee to which the Bill further to amend the Indian Coinage Act, 1906, for certain purposes was referred, have considered the Bill and have now the honour to submit this our Report, with the Bill as amended by us annexed thereto.

While we realise that there is no substance in the suggestion that under the Bill as introduced the Government would have power to call in all rupees or any rupees without being liable to replace them, we think it advisable in the absence of any immediate occasion for the exercise of the power conferred by the Bill in respect of the two coins, namely, the rupee and silver half-rupee, which are universal legal tender, to except them from the operation of the proposed new section 15A. We have amended clause 3 of the Bill accordingly.

- 2. The Bill was published in the Gazette of India, dated the 9th February, 1924.
- 3. We think that the Bill has not been so altered as to require re-publication, and we recommend that it be passed as now amended.

BASIL P. BLACKETT.

M. A. JINNAH.

BABA UJAGAR SINGH BEDI.

H. CALVERT.

GORDON FRASER.

KASTURBHAI LALBHAI.

PURSHOTAMDAS THAKURDAS.

V. N. MUTALIK.

The 16th February, 1921.

[The words printed in italics indicate the amendment suggested by the Committee.]

BILL

Further to amend the Indian Coinage Act, 1906, for certain purposes.

Whereas it is expedient further to amend the Indian Coinage Act, 1906, for certain purposes III of 1906. hereinafter appearing; It is hereby enacted as follows:—

- 1. This Act may be called the Indian Coinage
 Short title. (Amendment) Act, 192.
- 2. In clause (b) of sub-section (1) of section

 Amendment of sec- 15 of the Indian Coinage
 tion 15, Act III of Act, 1906 (hereinafter refer-III of 1906.

 1906. red to as the said Act), for
 the words "notwithstanding anything contained
 in this Act or in any Act hereby repealed, but
 subject" the following shall be substituted,
 namely:—
 - "subject only to the provisions of section 15A and".
- 3. After section 15 of the said Act the follow-Insertion of new ing section shall be inserted, section 15A in Act III namely: of 1903.
- "15A. Notwithstanding anything contained Power to call in coin. in section 12, section 13, section 14 or section 15, the Governor General in Council may, by notification in the Gazette of India, call in, with effect from such date as may be specified in the notification, any coin, of whatever date or denomination, referred to in any of those sections, other than the rupee and half-rupee referred to in sub-section (1) of section 12, and on and from the date so specified such coin shall cease to be a legal tender save at a Government currency office:

Provided that the Governor General in Council may by the notification specify any later date up to which such coin shall continue to be a legal tender at any Government treasury."

GOVERNMENT OF INDIA.] LEGISLATIVE DEPARTMENT...

Report of the Select Committee on the Bill further to amend the Indian Coinage Act, 1906, for certain purposes.

(Bill as amended.)